

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.

M.A. 81/2025

In

ORIGINAL APPLICATION NO. 563 OF 2023

IN THE MATTER OF:

News Item titled "MLA apprised of losses due to illegal mining in Doon Assembly segment" appearing in Dainik Tribune dated 08.09.2023.

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FILED THROUGH
COUNSEL FOR THE RESPONDENTS No. 2



ANIL JARYAL

Chamber No.109, Block-03

Delhi High Court.

Email: aniljaryal07@gmail.com

Dated: 08.10.2025

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

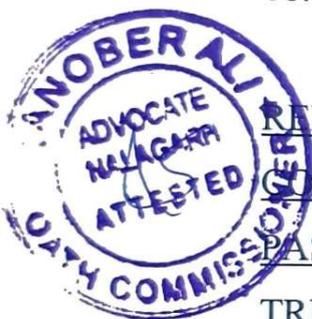
M.A. 81/2025

IN

O. A. No. 563 of 2023

IN THE MATTER OF:

News Item titled "MLA apprised of losses due to illegal mining in Doon Assembly segment" appearing in Dainik Tribune dated 08.09.2023



REPORT/RESPONSE BY WAY OF AFFIDAVIT IN
COMPLIANCE TO THE ORDER DATED 03.07.2025
PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI, ON
BEHALF OF RESPONDENT NO. 2.

MOST RESPECTFULLY SHOWETH:

I, Sanjeev Kumar Dhiman, S/o Om Prakash Dhiman, age 50 years, Occupation Government Service and presently posted as Sub Divisional Magistrate, Baddi, District Solan, Himachal Pradesh do hereby solemnly affirm and state on oath as under: -

1. That it is humbly submitted that the above-mentioned Miscellaneous Application 81/2025 in Original Application No. 563/2023 was listed for hearing on 03.07.2025 and on the said date, after hearing, the Hon'ble Tribunal, having earlier disposed of the matter, was pleased to re-open the proceedings and pass the following order:

"3. Report though states that environmental compensation has been imposed but no details have been given in respect of the steps taken for the recovery thereof.



4. *It is worth-noting that as per the said report, environmental compensation has been imposed by SHO, Manpura and Mining Officer, Solan, HP. Hence, issue of imposition of environmental compensating is required to be clarified. Thus, we deem it proper to issue notice to the following respondents:*

- (i) Member Secretary, HPPCB, Him Parivesh, Phase-III, New Shimla, Himachal Pradesh 171009;*
- (ii) Sub-Divisional Magistrate, Nalagarh, HP;*
- (iii) SHO, Manpura, Tehsil Baddi;*

(iv) Mining Officer, Solan, HP.

5. *Let notice be issued to above respondents for filing their response by way of affidavit at least one week before the next date of hearing."*

2. That it is respectfully submitted that Respondent No. 2 was originally the Sub-Divisional Magistrate, Nalagarh. However, following reorganization of administrative boundaries and creation of Sub-Division Baddi vide Notification dated 02.08.2024, the jurisdiction over the affected area (Handa Khundi Village, Sunhed Panchayat, Doon Assembly) was transferred and the case files pertaining to illegal mining activities earlier falling under the jurisdiction of Sub-Division Nalagarh were officially transferred to the Office of the Sub-Divisional Magistrate, Baddi vide communication bearing Letter No. NLG/SDM/Misc./2024-347 dated 12.03.2025 and thereafter, Sub-Divisional Magistrate, Nalagarh requested Sub-Divisional Magistrate, Baddi to file the response in this Hon'ble Tribunal vide Letter No. NLG/SDM/Misc/2025-2062 dated 18.08.2025.
3. That it is respectfully submitted that Respondent No. 2 has duly complied with the directions issued by the Hon'ble Tribunal. The compliance has been carried out in



letter and spirit in accordance with the guidelines stipulated under the notification dated 18.08.2022, issued by Department of Environment, Science and Technology, pursuant to the provisions of the Environment Protection Act, 1986. Copy of notification dated 18.08.2022 is annexed herewith as **Annexure R-1**.

4. That in furtherance of the above communications, and upon perusal of the mining challans forwarded by the Mining Officer, Solan, and the SHO, Manpura, and in accordance with the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, as well as the Notification dated 18.08.2022 issued under the Environment (Protection) Act, 1986, this office proceeded to initiate recovery of environmental compensation in continuation of the earlier notices issued by the Sub-Divisional Magistrate, Nalagarh. Representative copies of the earlier notices are annexed herewith as **Annexure R-2**.

5. That accordingly, individual notices were issued from this office to the identified violators/defaulters for the recovery of environmental compensation as per the standard procedure and guidelines stipulated in the Notification dated 18.08.2022. Copies of representative



notices issued by Respondent No. 2 are enclosed herewith as **Annexure R-3**.

6. That it is respectfully submitted that out of the total 29 individual notices issued to the respective offenders, 25 notices have been effectively served. However, 4 notices could not be served as the addresses of the concerned offenders fall outside the territorial jurisdiction of the State of Himachal Pradesh. In this regard, the SHO, Manpura has been duly intimated and directed to take effective steps to ensure service of the remaining notices to the said offenders. The compliance report by the SHO Manpura is annexed herewith as **Annexure R-4**.

7. The process for recovery is being actively pursued in accordance with applicable rules and due process of law, including serving of notices under proper acknowledgment. That the office of the Sub Divisional Magistrate, Baddi is coordinating with the Mining Department, Police Department, and the Himachal Pradesh Pollution Control Board (HPPCB) for effective implementation of the directions of this Hon'ble Tribunal.

8. That the present Affidavit may kindly be taken on record in the interest of justice.


Deponent

VERIFICATION:

I, the above deponent do hereby verify that the contents of this Affidavit from para 1 to 11 are true and correct to the best of my knowledge and belief, as the information has been derived from the official record. No part of it is false and nothing material has been concealed there from.

Verified at Baddi on this day 04.10.2025.

[Signature]
Deponent



[Faint, illegible text, likely bleed-through from the reverse side of the page]

Certified that the above affidavit is read over and explained to the deponent who seems perfectly to understand the same and signed the same in my presence at the line of making thereof
No. *[Signature]*

[Signature]
Oath Commissioner
Nalagarh(H.P.)

Certified that the above was declared on oath/solemn affirmation before me at *[Signature]* this day of *[Signature]* 2025 by Sh. Smt. *[Signature]* who is personally known to me/identified by Sh. *[Signature]* who is personally known to me

[Signature]
Oath Commissioner
Date *[Signature]*
Time *[Signature]*

(Authoritative English text of this Department Notification No. STE-E(5)-2/2021 dated 18-08-2022 as required under clause (3) of article 348 of the Constitution of India)

**Government of Himachal Pradesh
Department of Environment, Science & Technology**

No. STE-E(5)-2/2021

Dated: Shimla-2,

18-08-2022.

NOTIFICATION

WHEREAS, under Section 5 of the Environment Protection Act, 1986(Act No. 29 of 1986), the State Government is empowered to issue direction to implement the directions passed by the Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A No. 360/2015-NGT titled as National Green Tribunal, Bar Association vs. Verinder Singh for recovery of compensation on account of damage caused to the environment and ecology due to illegal mining;

WHEREAS, the Hon'ble NGT in Para 25 of its above Order dated 26.02.2021 has directed Central Pollution Control Board (CPCB) that the scale of compensation calculated with reference to Approach- II mentioned in the Expert Committee Report dated 30.01.2020 be adopted by all States/UTs and that the compensation be recovered in compliance to the said order and the recovered compensation may be kept in separate account and utilized for restoration of environment by preparing an appropriate action plan under the directions of Environment Secretary with the assistance of such individual institutions as may be considered necessary. However the quantum of compensation calculated with this approach for recovery of the loss caused due to illegal mining has to be determined by the State on case to case basis and by assessing the damage done to the environment at the site;

WHEREAS, the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, Government of India vide letter No. CPCB/IPC-II/NGT-O.A (360/2015)/2021/2039, dated 11.06.2021 has directed the State Govt., in compliance of the aforesaid directions of the Hon'ble NGT and in exercise of powers conferred by section 5 of the Environment Protection Act, 1986, to evolve an appropriate mechanism for assessment and recovery of compensation in all the Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan.

AND NOW THEREFORE, in view of above observations and the directions passed in para 25 of the Hon'ble NGT Order dated 26.02.2021 and in exercise of the powers conferred under section-5 of the Environmental Protection Act, 1986, the Governor of Himachal



Pradesh is pleased to devise an appropriate mechanism for assessment and recovery of compensation in all Districts of the State as follows:-

1. The overall responsibility to check illegal mining, to punish the offenders, to draw plans for prevention of illegal mining and take any further steps in this direction shall vest with the District Administration, who shall be assisted by the Superintendent of Police, the District Mining officer(s), the Forest Department and also the Departments/institutions like JSV, HPPWD, HPSIDC, Deputy Director Industries, the Block Development Officer(s) and any other Department/ Office/Authority at the District level as deemed fit by the District Magistrate or any other officer authorized in this behalf by him.
2. In order to ascertain the amount and quantity of damage done to the environment and ecology by the illegal miners or any such offenders who are in violation of any order or legislation or rule dealing with illegal mining, a Committee under the Sub-Divisional Magistrate shall ascertain the amount of damage caused to the environment by the act of such persons and cause the same to be recovered.
3. The Sub Divisional Magistrate shall first ascertain the identity of illegal miners and then seek the assistance of Mining Officer, PWD, BDO, Forest Department and the Police to calculate the damage done to environment and ecology as per the Approach II as directed by the Hon'ble NGT vide Order dated 26-02-2021 in the above tilted case. For the sake of clarity the Approach II along with other seizures and release of vehicles is explained in ANNEXURE-I.
4. For the recovery of damage done to the ecology and environment, a notice of calling the perpetrators to deposit the environmental compensation shall be issued by the Sub-Divisional Magistrate to such persons involved in illegal mining.
5. If the perpetrators fail to deposit the said amount, the Sub-Divisional Magistrate has the power to use any means including attachment of property or declaration of such amount as arrears of land revenue.
6. A State level Nodal account shall be opened by the Director, Environment, Science & Technology Department which shall be used to deposit the amount recovered as compensation from the illegal mining activities. The Director, Environment, Science & Technology with the assistance of such Agencies as deemed fit shall utilize this amount for restoration of the damage caused to environment as a result of such illegal activities. The amount recovered from a particular area/site shall be used for restoration activities in that area only or in its immediate vicinity having direct environmental effect. For this

him

purpose, the plan for restoration shall be got made by the Sub-Divisional Magistrate with the assistance of BDO, PWD, JSV, HPSIDC, Forest or any other Agency deemed fit. The same shall be submitted along with amount needed to the Director, Environment, Science & Technology for approval. The amount shall not exceed the compensation so collected. Whatever amount is left at the disposal of the Director, Environment S&T after spending on these plans shall be used for other ecological or conservation activities within the State in consultation with the State Government.

In the event of failure to comply with the directions passed by the Hon'ble NGT the concerned individual(s)/institution(s) shall be liable for non-compliance.

By Order

Prabodh Saxena

Addl. Chief Secretary (Env.,S&T) to the
Government of Himachal Pradesh
18-08-2022.

Endsts. No. STE-E(3)-2/2021

Dated:Shimla-2

Copy forwarded to the following for information & necessary action:-

1. All the Administrative Secretaries to the Government of Himachal Pradesh, Shimla-171002.
2. The Pr. Chief Conservator of Forest, H.P Shimla-171001.
3. All the Heads of Departments, Himachal Pradesh.
4. The Engineer-in-Chief, PWD, Shimla -171002.
5. The Engineer-in-Chief, Jal Shakti Vibhag, Shimla -171005.
6. The Member Secretary, HP State Pollution Control Board, Shimla-171009.
7. All the Deputy Commissioners, Himachal Pradesh.
8. All the Superintendents of Police, Himachal Pradesh.
9. The Director, Department of Industries, Himachal Pradesh, Shimla-171001.
10. The Director, Environment, Science & Technology Deptt., Himachal Pradesh, Shimla-171001
11. Guard file.



(Satpal Dhiman)

Additional Secretary (Env., Sci., & Tech.) to the
Government of Himachal Pradesh

18-8-2022

ANNEXURE-I

Recovery of compensation and other penalties for release of vehicles/equipment as per Order passed by the Hon'ble National Green Tribunal in O.A No. 360/2015-NGT Bar Association vs. Verinder Singh dated 19.02.2020.

The Hon'ble NGT considering the practical difficulty has modified its orders vide Order dated 19.02.2020 and has directed that the amount of compensation for the damage to the environment shall be charged as under:-

Sr.No.	Category of vehicle	Penalty amount
1.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	4 lacs
2.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	3 lacs
3.	For the remaining Vehicles older than 10 years/equipments/excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	2 lacs
Note-I: On repetition of the offence by the same vehicle/equipment, Order dated 05.04.2019 will be applicable		
Note-II- The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicles may be confiscated and auctioned.		

APPROACH - II is demonstrated by following formula as under:-

Till such time as data and information for a comprehensive NPV is worked out in a site specific manner to account for all (or at least the major) ecological damages, a simplified NPV, proxied on the market value of the illegally extracted amount may be computed. In this case the NPV approach would imply that the total benefits from the activity of sand mining (as represented by the market value of the extracted amount) be deducted from the total ecological costs imposed by the activity. In the absence of data on benefits and costs separately, we recommend a modification of the formula as shown below:

Total Benefits (B) = Market Value of illegal extraction: D
Total Ecological Costs = Market Value Adjusted for risk
factor: D * RF



For present purposes, it is assumed that the Benefits would accrue only in the first year (in which the extraction of the illegally mined material takes place), while the ecological Costs would continue to be felt over a period of time. NPV is to be calculated for a period of 5 years on the net value, $\Sigma (C-B)$, at a discount rate ranging from 8%-5%, varying in inverse with the risk factor. Thus, where the highest risk factor (say 1) is applicable, the discount rate applicable would be the lowest (say 5% in this case)."

Table				
Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.0
Discount	8%	7%	6%	5%

Compensation Charge - explicit accounting of NPV

Market Value of Illegally Mined Material (D) 5000*400 = 2000000/-
 Annual Value of Foregone Ecological Values D*RF = 2000000/-

- Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 years)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$= \frac{2000000}{(1+0.05)^1} + \frac{2000000}{(1+0.05)^2} + \frac{2000000}{(1+0.05)^3} + \frac{2000000}{(1+0.05)^4} + \frac{2000000}{(1+0.05)^5}$$

$$= \text{Rs. } 86,58,953/-$$

- Net Present Value (after netting out market value of illegally mined material) - i.e., Total Compensation to be levied

$$= NPV = PV - D$$

$$= \text{Rs. } 66,58,953/-$$

Compensation Charge in above case:

Approach 2

(explicit accounting of NPV) @ 5% discount rate and over 5 years

Rs. 66,58,953/-

ILLUSTRATION NO.1

Let us say that in Shimla district 50 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs.300. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer(s). The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

$$D = \text{market value of illegal mined mineral} \times \text{illegal mined material}$$

$$RT = D \times \text{Risk factor.}$$

r = discount.

t = time (i.e 5 years)

RF = risk factor determined by the table as Moderate i.e .50

Therefore, the r (discount) is 7% .i.e .07.

Illegal mined material = 50 tons.

Market value of illegal mined material = 300 per ton (pith mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

$$D = \text{market value of illegal mined mineral} \times \text{illegal mined material} .$$

RF=	Mild	Moderate	Significant	Severe
	.25	.50	.75	1

$$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$$

Illegally mined material = 50 tons

Market value = Rs.300 per ton (pit mouth value)

$$\text{i.e } D = \text{market value of illegal mined mineral} \times \text{illegal mined material}$$

$$= 300 \times 50 = \text{Rs.15000}$$

RF= risk factor adopted is Moderate.

$$\begin{aligned} \text{Annual value of forgone ecological values} &= D \times \text{RF (risk factor)} \\ &= 15000 \times .50(\text{moderate}) \\ &= \text{Rs.7,500.} \end{aligned}$$

Present value of forgone ecological value (PV) = 7% discount for moderate (r)

$$\begin{aligned}
 PV &= \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t} \\
 \text{i.e.} & \frac{(7500)}{(1+0.07)^1} = 7,009.34 \text{ (first year)} \\
 & \frac{(7500)}{(1.07)^2} = \frac{7500}{1.15} = 6,521.73 \text{ (second year)} \\
 & \frac{(7500)}{(1.07)^3} = \frac{7500}{1.22} = 6,147.54 \text{ (third year)} \\
 & \frac{(7500)}{(1.07)^4} = \frac{7500}{1.31} = 5,725.19 \text{ (fourth year)} \\
 & \frac{(7500)}{(1.07)^5} = \frac{7500}{1.40} = 5,357.14 \text{ (fifth year)}
 \end{aligned}$$

$$7,009.34 + 6,521.73 + 6,147.54 + 5,725.19 + 5,357.14 = 30,760.94.$$

Rs. 30,760.94. to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-1 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO. 2

Let us say that in Una district 70 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs 400. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer. The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

D= market value of illegal mined mineral x illegal mined material

RT= D x Risk factor.

r =discount

t = time (i.e 5 years)

RF = risk factor determined by the table as Severe i.e .1

Min

Therefore, the r (discount) is 5% .i.e .05.

Illegal mined material =70 tons.

Market value of illegal mined material = 400 per ton (pith mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

D= market value of illegal mined mineral x illegal mined material .

RF= Mild	Moderate	Significant	Severe
.25	.50	.75	1

$$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$$

Illegally mined material = 70 tons

Market value = Rs.400 per ton (pit mouth value)

i.e D = market value of illegal mined mineral x illegal mined material

$$= 400 \times 70 = \text{Rs.}28,000$$

RF= risk factor adopted is Severe.

$$\begin{aligned} \text{Annual value of forgone ecological values} &= D \times RF \text{ (risk factor)} \\ &= 28,000 \times 1 \text{ (moderate)} \\ &= \text{Rs } 28,000. \end{aligned}$$

Present value of forgone ecological value (PV) = 5% discount for severe (r)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

i.e

$$\frac{(28,000)}{(1+.05)^1} = 26666.66 \text{ (first year)}$$

$$\frac{(28,000)}{(1+.05)^2} = \frac{28000}{(1.10)} = 25454.54 \text{ (second year)}$$

$$\frac{(28000)}{(1.05)^3} = \frac{28000}{(1.16)} = 24,137.93 \text{ (third year)}$$

$$\frac{(28000)}{(1.05)^4} = \frac{28000}{(1.22)} = 22,950.81 \text{ (fourth year)}$$

$$\frac{(28000)}{(1.05)^5} = \frac{28000}{1.28} = 21,875.00 \text{ (fifth year)}$$

Wing

$$26666.66^1 + 25454.54^2 + 24,137.93^3 + 22,950.81^4 + 21,875.00^5 = \text{Rs. } 1, 21,084.94.$$

Rs. 1, 21,084.94 to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-2 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO 3

The SDM of the let's say XYZ, Sub-Division area received information that about six persons with their equipment and vehicles are digging at point A, situated near river B. The SDM shall seek the assistance of the Police immediately and reach the site along with officer(s) of the Mining Department. He shall immediately identify the illegal miners with the help of the Police and confiscate their machinery. The machinery shall be kept in the custody of the local Thana. The videography of the spot be done alongwith the statements of village Revenue Officer and responsible persons from the Panchayat or the *Lumberdar* be recorded.

The SDM shall get the damage caused to the ecology and environment assessed by the officers of the Mining Department who, if need be, shall be given assistance by the PWD, Forest Department, Block Development Officer (BDO), or the Revenue Officials. For the purpose of the calculations of damage caused to the ecology and environment Approach-II shall be applied for which the Mining Officer or his representative shall be competent. Once calculations are done by the Mining Officer the same shall be conveyed to the offenders by way of notice, delivered as per routine practices of delivery of notices. A time period of 15 days shall be given to the offenders to deposit the Environment Compensation failing which the same shall be recovered by way of arrears of land revenue.

For the recovery of Environment Compensation the SDM may use other practices like cancellation of the Government contracts, blacklisting for future participation in tenders, etc. as per the content and situations. Only after the said Environment Compensation has been deposited, the vehicles and the machinery used in illegal mining shall be released.



हिमाचल प्रदेश सरकार
पर्यावरण, विज्ञान एवं प्रौद्योगिकी विभाग

संख्या: एस.टी.ई-ई(5)-2/2021

तारीख शिमला-2,

18 अगस्त, 2022.

अधिसूचना

पर्यावरण संरक्षण अधिनियम, 1986 (1986 का अधिनियम संख्यांक 29) की धारा 5 के अधीन माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए. संख्या 360/2015-एन0जी0टी नामतः नेशनल ग्रीन ट्रिब्युनल बार एसोसिएशन बनाम विरेन्द्र सिंह में अवैध खनन के कारण पर्यावरण और पारिस्थितिकी को कारित नुकसान के प्रतिकर की वसूली के लिए जारी आदेश, तारीख 26-02-2021 द्वारा पारित निर्देशों को कार्यान्वित करने के लिए, राज्य सरकार निर्देश जारी करने हेतु सशक्त है;

माननीय राष्ट्रीय हरित अधिकरण ने अपने उपरोक्त आदेश, तारीख 26-02-2021 के पैरा 25 में निर्देश दिया है कि तारीख 30-01-2020 को एक्सपर्ट कमेटी की रिपोर्ट में वर्णित प्रस्ताव-II (अपरोच-II) के संदर्भ में परिकलित प्रतिकर के पैमाने को समस्त राज्यों/केन्द्र शासित प्रदेशों द्वारा अंगीकृत किया जाए और यह कि प्रतिकर की वसूली उक्त आदेश के अनुपालन में की जाए और वसूल किया गया प्रतिकर एक पृथक लेखा में रखा जाए और पर्यावरण सचिव के निर्देशाधीन ऐसे व्यक्ति/संस्था, जैसे उचित समझी जाए, की सहायता से समुचित कार्य-योजना तैयार करके उसका उपयोग पर्यावरण की बहाली के लिए किया जाए। तथापि, अवैध खनन के कारण कारित क्षति की वसूली के लिए इस प्रस्ताव (अपरोच) के साथ परिकलित प्रतिकर की मात्रा को राज्य द्वारा प्रत्येक मामले के आधार पर, स्थल पर पर्यावरण को किए गए नुकसान का आकलन करके निर्धारित किया जाना है;

केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पर्यावरण, वन और जलवायु परिवर्तन मन्त्रालय, भारत सरकार ने पत्र संख्या सी0 पी0 सी0 बी0/आई.पी. सी-II/एन.जी.टी-ओ.ए. (360/2015)/2021/2039, तारीख 11/06/2021 द्वारा माननीय राष्ट्रीय हरित अधिकरण के शर्वाक्त निर्देशों के अनुपालना में और पर्यावरण संरक्षण अधिनियम, 1986 की धारा 5 द्वारा प्रदत्त शक्तों प्रयोग करते हुए राज्य के समस्त जिलों में प्रतिकर के निर्धारण और वसूली के लिए समुचित तन्त्र विकसित करने हेतु तथा वसूले गए प्रतिकर का उपयोग एक समुचित कार्य-योजना तैयार करके पर्यावरण की बहाली करने हेतु राज्य सरकार को निर्देश दिया है।

अतः हिमाचल प्रदेश के राज्यपाल उपरोक्त प्रेक्षणों और तारीख 26-02-2021 द्वारा माननीय राष्ट्रीय हरित अधिकरण के आदेश के पैरा 25 में पारित निर्देशों के दृष्टिगत और पर्यावरण संरक्षण अधिनियम, 1986 की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्य के समस्त जिलों में प्रतिकर के निर्धारण और वसूली हेतु निम्न प्रकार से समुचित तन्त्र विकसित करते हैं:-



1. अवैध खनन को नियंत्रित करने, अपराधियों को दण्डित करने, अवैध खनन के निवारण हेतु योजनाएं बनाने तथा इस दिशा में कोई आगामी कदम उठाने का सम्पूर्ण दायित्व जिला प्रशासन में निहित होगा, जिसकी सहायता पुलिस अधीक्षक, जिला खनन अधिकारी, वन विभाग और विभागों/संस्थानों जैसे कि जल शक्ति विभाग, हिमाचल प्रदेश लोक निर्माण विभाग, हिमाचल प्रदेश राज्य औद्योगिक विकास निगम, उप निदेशक उद्योग, खण्ड विकास अधिकारी और जिला स्तर पर कोई अन्य विभाग/कार्यालय/प्राधिकरण, जो जिला मेजिस्ट्रेट या उस द्वारा इस निमित्त प्राधिकृत किसी अन्य अधिकारी द्वारा उचित समझे जाए, द्वारा भी की जाएगी।
2. अवैध खननकर्ताओं या ऐसे किन्हीं अपराधियों जो अवैध खनन से सम्बन्धित किसी आदेश या विधान या नियम का उल्लंघन करते हैं पर्यावरण और पारिस्थितिकी को किए गए नुकसान की रकम और मात्रा को सुनिश्चित करने के आशय से उपमण्डल मजिस्ट्रेट के अधीन गठित समिति ऐसे व्यक्तियों के कृत्य द्वारा पर्यावरण को कारित नुकसान को रकम सुनिश्चित करेगी और उसकी वसूली करवाएगी।
3. उपमण्डल मजिस्ट्रेट पहले अवैध खनन कर्ताओं की पहचान सुनिश्चित करेगा और तत्पश्चात् प्रस्ताव-II (अपरोच-II) के अनुसार पर्यावरण और पारिस्थितिकी को किए गए नुकसान को परिकलित करने हेतु खनन अधिकारी, लोक निर्माण विभाग, खण्ड विकास अधिकारी, वन विभाग और पुलिस की सहायता लेगा जैसा कि उपर्युक्त नामित मामले में तारीख 26-02-2021 के अपने आदेश में माननीय राष्ट्रीय हरित अधिकरण द्वारा निर्देशित किया गया है। यानो के अन्य अभिग्रहण और निर्मुक्ति सहित प्रस्ताव-II (अपरोच-II) स्पष्टता के लिए एनैक्चर-I में स्पष्ट किया गया है।
4. पारिस्थितिकी और पर्यावरण को किए गए नुकसान की वसूली के लिए पर्यावरणीय प्रतिकर को जमा करने हेतु अपराधियों को बुलाने का नोटिस उप मण्डल मजिस्ट्रेट द्वारा अवैध खनन में अन्तर्वलित ऐसे व्यक्तियों को जारी किया जाएगा।
5. यदि अपराधी ऐसी रकम को जमा करने में असफल रहते हैं तो उपमण्डल मजिस्ट्रेट के पास सम्पत्ति को जब्त करने सहित ऐसे साधनों का प्रयोग करने या ऐसी रकम को भू-राजस्व के बकाया के रूप में घोषित करने की शक्ति है।
6. निदेशक, पर्यावरण, विज्ञान एवं प्रौद्योगिकी विभाग द्वारा एक राज्य स्तरीय नोडल लेखा खोला जाएगा, जिसे अवैध खनन क्रियाकलापों से प्रतिकर के रूप में वसूली गई रकम को जमा करने हेतु उपयोग किया जाएगा। निदेशक, पर्यावरण, विज्ञान एवं प्रौद्योगिकी ऐसे अभिकरणों, जैसे उचित समझे जाए, की सहायता से ऐसे अवैध खनन क्रियाकलापों के परिणामस्वरूप पर्यावरण को हुए नुकसान की बहाली हेतु इस रकम

का उपयोग करेगा केवल किसी विशिष्ट क्षेत्र/स्थल से वूसली गई रकम का केवल उसी क्षेत्र या उसके आस-पास के परिक्षेत्र, जिसमें सीधा पर्यावरणीय प्रभाव हो, में क्रियाकलापों की बहाली हेतु उपयोग किया जाएगा। इस प्रयोजन के लिए, बहाली की योजना उप मण्डल मेजिस्ट्रेट द्वारा खण्ड विकास अधिकारी, लोक निर्माण विभाग, जल शक्ति विभाग, हिमाचल प्रदेश राज्य औद्योगिक विकास निगम, वन या किसी अन्य अभिकरण, जैसा उचित समझे, की सहायता से तैयार किया जाएगा। उसे वांछित रकम सहित निदेशक, पर्यावरण, विज्ञान एवं प्रौद्योगिकी को अनुमोदन हेतु प्रस्तुत किया जाएगा। रकम इस प्रकार संगृहित प्रतिकर से अधिक नहीं होगी। इन योजनाओं पर खर्च करने के पश्चात् निदेशक, पर्यावरण, विज्ञान एवं प्रौद्योगिकी के पास जो रकम बचती है, उसका उपयोग राज्य सरकार के परामर्श से राज्य के भीतर अन्य पारिस्थितिकी या पर्यावरण क्रियाकलापों पर किया जाएगा।

माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित निदेशों की अनुपालना करने में असफल रहने की दशा में सम्बद्ध व्यक्ति/संस्था (एं) अननुपालन के लिए दायी होंगे।

आदेश द्वारा,

प्रबोध सक्सेना
अतिरिक्त मुख्य सचिव (पर्यावरण, विज्ञान एवं प्रौद्योगिकी)
हिमाचल प्रदेश सरकार।

18 अगस्त, 2022.

पृष्ठांकन संख्या: यथोपरि। तारीख: शिमला-2
प्रतिलिपि निम्नलिखित को आवश्यक कार्रवाई एवं सूचनार्थ हेतु प्रेषित है:-

1. समस्त प्रशासनिक सचिव, हिमाचल प्रदेश सरकार।
2. मुख्य प्रधान अरण्यपाल (वन) हिमाचल प्रदेश, शिमला।
3. निदेशक, पर्यावरण, विज्ञान एवं प्रौद्योगिकी विभाग, हि0 प्र0 यू0एस0कल्ब, शिमला-1
4. सदस्य सचिव, राज्य प्रदूषण नियन्त्रण बोर्ड, हि0प्र0 न्यू शिमला-9
5. समस्त विभागाध्यक्ष, हिमाचल प्रदेश।
6. प्रमुख अभियंता (लोक निर्माण) हिमाचल प्रदेश।
7. प्रमुख अभियंता (जल शक्ति) हिमाचल प्रदेश।
8. समस्त उपायुक्त, हिमाचल प्रदेश।
9. समस्त पुलिस अधीक्षक, हिमाचल प्रदेश।
10. निदेशक, उद्योग विभाग, हि0 प्र0, शिमला।
11. सहायक विधि परामर्शी एवं अवर सचिव (विधि) हिमाचल प्रदेश सरकार, शिमला-2
12. संरक्षण नस्ति।


(सतपाल धीमान)
अतिरिक्त सचिव (पर्यावरण, विज्ञान एवं प्रौद्योगिकी)
हिमाचल प्रदेश सरकार
दूरभाष संख्या: 0177-2621874

No.: NLG/SDM/Misc./2024- 1493
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Avtar S/o Sh. Prakash Chand,
r/o village Handa Khundi, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.).

Subject:

Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail of challans/list of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter & enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, required vehicle details/information have not been made/are not available, therefore, the sale price of tipper has been assessed as equivalent to current usual sale price of new Tipper (HGV) as have been received in this office for similar cases and fine has been calculated as per said notification accordingly which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar Singh S/o Sh. Prakash Chand r/o Handa Khundi, P.O. Manpura, Tehsil Baddi, Distt. Solan (HP)	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

The fine/penalty imposed above is merely on the basis of usual current sale price of Tipper (HGV) in market which may be reduced on the production of original document pertaining to the vehicle which was indulged in illegal mining within one month.

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1494
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Raj Kumar S/o Sh. Jathu Ram,
 r/o village Malpur, P.O. Bhud,
 Tehsil Baddi, District Solan (H.P.).

Subject:

Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail/list of challans of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter& enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper without registration number. Since, required vehicle details/information have not been made/are not available, therefore, the sale price of tipper has been assessed as equivalent to current usual sale price of new Tipper (HGV) as have been received in this office for similar cases and fine has been calculated as per said notification accordingly which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Raj Kumar S/o Sh. Jathu Ram r/o Malpur, P.O. Bhud, Tehsil Baddi, District Solan (HP)	Tipper	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

The fine/penalty imposed above is merely on the basis of usual current sale price of Tipper (HGV) in market which may be reduced on the production of original document pertaining to the vehicle which was indulged in illegal mining within one month.

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


 Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1495
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Jagtar S/o Sh. Devraj,
r/o Handa Khundi, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.).

Subject:

Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail/list of challans of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter & enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, required vehicle details/information have not been made/are not available, therefore, the sale price of tipper has been assessed as equivalent to current usual sale price of new Tipper (HGV) as have been received in this office for similar cases and fine has been calculated as per said notification accordingly which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Jagtar S/o Sh. Dev Raj r/o Handa Khundi, P.O. Manpura, Tehsil Baddi, District Solan (HP)	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

The fine/penalty imposed above is merely on the basis of usual current sale price of Tipper (HGV) in market which may be reduced on the production of original document pertaining to the vehicle which was indulged in illegal mining within one month.

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1496
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Geeta Ram S/o Sh. Ram Asra,
r/o Handa Khundi, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.).

Subject:

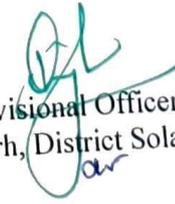
Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail/list of challans of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter & enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, required vehicle details/information have not been made/are not available, therefore, the sale price of tipper has been assessed as equivalent to current usual sale price of new Tipper (HGV) as have been received in this office for similar cases and fine has been calculated as per said notification accordingly which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Geeta ram S/o Sh. Ram Asra r/o Handa Khundi, P.O. Manpura, Tehsil Baddi, Distt. Solan (H.P.)	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

The fine/penalty imposed above is merely on the basis of usual current sale price of Tipper (HGV) in market which may be reduced on the production of original document pertaining to the vehicle which was indulged in illegal mining within one month.

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1497
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Avtar S/o Sh. Prakash Chand,
 r/o Handa Khundi, P.O. Manpura,
 Tehsil Baddi, District Solan (H.P.).

Subject:

Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail/list of challans of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter & enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, required vehicle details/information have not been made/are not available, therefore, the sale price of tipper has been assessed as equivalent to current usual sale price of new Tipper (HGV) as have been received in this office for similar cases and fine has been calculated as per said notification accordingly which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar S/o Sh. Prakash Chand r/o Handa Khundi, P.O. Manpura, Tehsil Baddi, Distt. Solan (H.P.)	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

The fine/penalty imposed above is merely on the basis of usual current sale price of Tipper (HGV) in market which may be reduced on the production of original document pertaining to the vehicle which was indulged in illegal mining within one month.

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


 Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1498
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Chaman Lal S/o Sh. Sucha Ram,
 r/o Handa Khundi, P.O. Manpura,
 Tehsil Baddi, District Solan (H.P.).

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail/list of challans of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter & enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tractor without registration number. In absence of vehicle particulars, the usual sale price of a tractor was taken as basis for imposing the fine/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Chaman Lal S/o Sh. Sucha Ram r/o Handa Khundi, P.O. Manpura, Tehsil Baddi, Distt. Solan (H.P.)	Tractor	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


 Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1499
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Avtar S/o Sh. Dhuna Ram,
 r/o Paploha, P.O. & Tehsil Kalka,
 District Panchkula (HR).

Subject:

Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail/list of challans of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter& enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number HR68 3800. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP, particulars of said vehicle were called from RLA Nalagarh. As per report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar S/o Sh. Ghunna Ram r/o Handa Khundi, P.O. Manpura, Tehsil Baddi, Distt. Solan (H.P.).	HR68C 3800 (Tipper)	53,19,897/- (More than 25 Lakh)	2022	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

Endst. No. & Date: A/A

Copy forwarded to M/s JS Choudhary, Prop. Avtar near Goga Madi Paploha, P.O. & Tehsil Kalka, District Panchkula (HR) reported owner of vehicle mentioned above, for information and similar necessary action.

Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1500
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Labh Singh S/o Sh. Lajja Ram,
r/o Handa Khundi, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.).

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail/list of challans of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter & enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. In absence of vehicle particulars, the usual sale price of a tractor was taken as basis for imposing the fine/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Labh Singh S/o Sh. Lajja Ram r/o Handa Khundi, P.O. Manpura, Tehsil Baddi, Distt. Solan (H.P.)	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1501
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Jagtar S/o Sh. Devraj,
 r/o Handa Khundi, P.O. Manpura,
 Tehsil Baddi, District Solan (H.P.).

Subject:

Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail/list of challans of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter & enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. In absence of vehicle particulars, the usual sale price of a tractor was taken as basis for imposing the fine/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Jagtar S/o Sh. r/o Handa Khundi, P.O. Manpura, Tehsil Baddi, Distt. Solan (H.P.)	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


 Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1501
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 27th August, 2024

To

Sh. Mustak Mohammad S/o Sh. Rakha Ram,
r/o Handa Khundi, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.).

Subject:

Regarding recovery of Environment Compensation in lieu of illegal mining/ transporting minor mineral illegally.

On the subject cited above, a letter No. PCB/R.O.(Baddi) Misc. Baddi-Mining Activities/2024-2025 dated 16-08-2024 of Chief Environmental Engineer, HPSPCB, Baddi has been received in this office alongwith the detail/list of challans of illegal mining at Handa Kundi area of Nalagarh. From the perusal of said letter & enclosures, it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number HP12 8822. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP, particulars of said vehicle were called from RLA Nalagarh.

As per report received from RLA Nalagarh, the sale price of tipper has assessed as equivalent to current usual sale price of new Tipper (HGV) as have been received in this office for penalty and fine has been calculated as per said notification accordingly which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Mustak Mohammad S/o Sh. Rakha Ram r/o Handa Khundi, P.O. Manpura, Tehsil Baddi, Distt. Solan (H.P.)	HP12 8822 (Tipper)	NA	9/2014 (More than 5 yrs but less than 10 Yrs.)	₹ 3,00,000/- (Three Lakh Rupees)

The fine/penalty imposed above is merely on the basis of usual current sale price of Tipper (HGV) in market which may be reduced on the production of original document pertaining to the vehicle which was indulged in illegal mining within one month.

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

Nalagarh, Dated: 20th August, 2024

To

Sh. Avtar S/o Sh. Prakash Chand,
r/o Handa Khundi, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.).

Subject: Regarding recover Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. HP12T6068 (Tipper) and challaned by Manpura Police vide Challan No. 0826190 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh.

From the perusal of report received from RLA Nalagarh, it reveals that the said vehicle is not registered on portal/registered temporarily. Therefore, the sale price of tipper has assessed as equivalent to the current usual sale price of new Tipper (HGV) as have been received in this office for penalty and the fine has been calculated as per said notification accordingly which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar S/o Sh. Prakash Chand r/o Handa Khundi	Tipper	As stated above (More than 25 Lakh)	As stated above	₹ 4,00,000/- (Four Lakh Rupees)

The fine/penalty imposed above is merely on the basis of usual current sale price of Tipper (HGV) in market which may be reduced on the production of original document pertaining to the vehicle which was indulged in illegal mining within one month.

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024-1433-1434
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Harbans S/o Sh. Gurbaksh
r/o Khol Beli, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.),

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. PB12AF1076 (Tractor) and challaned by Manpura Police vide Challan No. 0826196 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

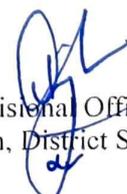
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Harbans S/o Sh. Gurbaksh r/o Khol Beli, P.O. Manpura, Tehsil Baddi, District Solan (H.P.)	PB12AF1076 (Tractor)	₹ 4,86,607/- (Less than 25 Lakh)	2018 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

Endst. No. & Date: A/A

Copy forwarded to Sh. Virender S/o Sh. Dila Ram r/o Belian, P.O. Beli, District Rupnagar (PB) reported owner of vehicle mentioned above, for information and similar necessary action.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1432
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Avtar Singh S/o Sh. Prakash Chand,
 r/o Handa Khundi, P.O. Manpura,
 Tehsil Baddi, District Solan (H.P.).

Subject: Regarding recover Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper RC No. HP10TC 00668/21 (Tipper) and challaned by Manpura Police vide Challan No. 0826197 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh.

From the perusal of report received from RLA Nalagarh, it reveals that the said vehicle is not registered/registered temporarily. Therefore, the sale price of tipper has assessed as equivalent to the current usual sale price of new Tipper (HGV) as have been received in this office for penalty and the fine has been calculated as per said notification accordingly which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar Singh S/o Sh. Prakash Chand r/o Handa Khundi, P.O. Manpura, Tehsil Baddi	Tipper	As stated above (More than 25 Lakh)	As stated above	₹ 4,00,000/- (Four Lakh Rupees)

The fine/penalty imposed above is merely on the basis of usual current sale price of Tipper (HGV) in market which may be reduced on the production of original document pertaining to the vehicle which was indulged in illegal mining within one month.

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

No.: NL.G/SDM/Misc./2024- 1431
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P.).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Mohd. Yakub S/o Sh. Roshandeen,
r/o Beli Khol, P.O. Manpura,
Tehsil Baddi, Distt. Solan (H.P.).

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. A/F (Tractor) and challaned by Manpura Police vide Challan No. 0826199 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Mohd. Yakub S/o Sh. Roshandeen r/o Beli Khol, P.O. Manpura, Tehsil Baddi	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P.).

No.: NLG/SDM/Misc./2024- 1430
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Ram Gopal S/o Sh. Parkash Chand,
r/o Handa Khundi, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.)

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. A/F (Tractor) and challaned by Manpura Police vide Challan No. 0046266 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Ram Gopal S/o Sh. Parkash Chand r/o Handa Khundi, P.O. Manpura, Tehsil Baddi	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NI.G/SDM/Misc./2024- 1423
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Ram Nath S/o Sh. Ratti Ram,
 r/o Handa Khundi, P.O. Manpura,
 Tehsil Baddi, District Solan (H.P.).

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/
 transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. HP12C7552 (Tractor) and challaned by Manpura Police vide Challan No. 0046268 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Ram Nath S/o Sh. Ratti Ram r/o Handa Khundi, P.O. Manpura, Tehsil Baddi	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024/11528
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmmalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Krishan Lal S/o Sh. Telu Ram,
 r/o Handa Khundi, P.O. Manpura,
 Tehsil Baddi, District Solan (H.P.).

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. A/F (Tractor) and challaned by Manpura Police vide Challan No. 0046269 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Krishan Lal S/o Sh. Telu Ram r/o Handa Khundi, P.O. Manpura, Tehsil Baddi	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Four Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

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(15)

No.: NLG/SDM/Misc./2024- 1427
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Avtar S/o Sh. Prakash Chand,
r/o Handa Khundi, P.O. Manpura,
Tehsil Baddi, District Solan (H.P).

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/
transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. HP12P8323 (Tipper) and challaned by Manpura Police vide Challan No. 0046271 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar S/o Sh. Prakash Chand r/o Handa Khundi, P.O. Manpura, Tehsil Baddi.	Tipper	39,26,925/- (More than 25 Lakh)	2022 (Less than 5 yrs.)	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

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No.: NLG/SDM/Misc./2024- 1426
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Raj Kumar S/o Sh. Sajoo Ram,
r/o Beli Khol, P.O. Manpura, Tehsil Baddi.

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. A/F (Tractor) and challaned by Manpura Police vide Challan No. 0046273 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Raj Kumar S/o Sh. Sajoo Ram r/o Beli Khol, P.O. Manpura, Tehsil Baddi	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1495
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Registered Post

Nalagarh, Dated: 20th August, 2024

To

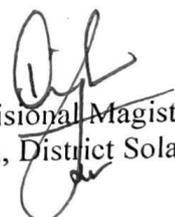
Sh. Raju S/o Sh. Najeer Mohd.
r/o Kasambowal, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.).

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. A/F (Tractor) and challaned by Manpura Police vide Challan No. 0046280 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Raju S/o Sh. Najeer Mohd. r/o Kasambowal, P.O. Manpura, Tehsil Baddi	Tractor	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Magistrate,
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1424
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmmalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Bir Chand S/o Sh. Prema,
r/o Beli Khol, P.O. Manpura,
Tehsil Baddi, District Solan (H.P.).

Subject: Regarding recovery of Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. A/F (Tractor) and challaned by Manpura Police vide Challan No. 0046283 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:-

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Bir Chand S/o Sh. Prema r/o Beli Khol, P.O. Manpura, Tehsil Baddi	Tractor	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1423
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Radha Krishan S/o Sh. Paras Ram,
r/o Handa Khundi, P.O. Manpura,
Tehsil Baddi, District Solan (HP).

Subject:

Regarding recovery of Environment Compensation in lieu of illegal mining/
transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. HP12P1855 (Tractor) and challaned by Manpura Police vide Challan No. 00465286 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Radha Krishan S/o Sh. Paas Ram r/o Handa Khundi, P.O. Manpura, Tehsil Baddi	HP12P1855 (Tractor)	₹ 4,33,035/- (Less than 25 Lakh)	2022 (Less than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1421-1422
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Manjit Singh S/o Sh. Narayan Dass,
 r/o Handa Khundi, P.O. Manpura,
 Tehsil Baddi, District Solan (H.P.).

Subject: Regarding recover Environment Compensation in lieu of illegal mining/
 transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. PB12AE 3550 (Tractor) and challaned by Manpura Police vide Challan No. 0046293 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Manjit Singh S/o Sh. Narayan Dass r/o Handa Khundi, P.O. Manpura, Tehsil Baddi	PB12AE 3550 (Tractor)	₹ 5,49,107/- (Less than 25 Lakh)	2016 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

sdh
 Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

Endst. No. & Date: A/A

Copy forwarded to Sh. Manjeet Singh S/o Sh. Narayan Dass r/o Majri, Tehsil & District Rupnagar (PB) reported owner of vehicle mentioned above, for information and necessary action.

sdh
 Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024-1411-1412
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Dinesh Kumar S/o Sh. Krishan Kumar,
r/o Ksambhowal Gujran, P.O. Manpura,
Tehsil Baddi, Distt. Solan (HP).

Subject: Regarding recover Environment Compensation in lieu of illegal mining/
transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. HP93A 7792 (Tipper) and challaned by Manpura Police vide Challan No. 0046298 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Dinesh Kumar S/o Sh. Krishan Kumar r/o Sambhowal Gujran, P.O. Manpura, Tehsil Baddi	Tipper	₹ 19,88,415/- (Less than 25 Lakh)	2022 (Less than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

Endst. No. & Date: A/A

Copy forwarded to Sh. Dinesh Kumar S/o Sh. Krishan Lal r/o village Handa Kundi, P.O. Manpura, Tehsil Baddi, District Solan (H.P.) reported owner of vehicle mentioned above, for information and necessary action.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

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No.: NLG/SDM/Misc./2024-1413
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

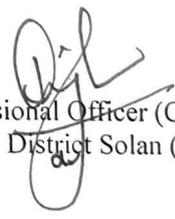
Sh. Jaktar S/o Sh. Dev Raj,
r/o Chhota Makruna, Tehsil Chamkaur Sahib,
District Rupnagar (PB).

Subject: Regarding recover Environment Compensation in lieu of illegal mining/
transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. PB71A 9005 (Tractor) and challaned by Manpura Police vide Challan No. 046299 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Jaktar S/o Sh. Dev Raj r/o Chhota Makruna, Tehsil Chamkaur Sahib (PB)	Tractor	₹ 6,05,000/- (Less than 25 Lakh)	2019 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: N.I.G./SDM/Misc./2024-1414-1415
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

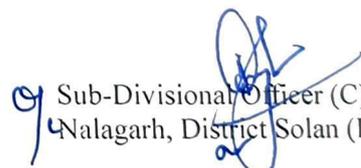
M/s Balbir Sons C/o Krishan Kumar,
r/o Jodhpur P.O. Chikan, Tehsil Kalka,
District Panchkula (HR).

Subject: Regarding recover Environment Compensation in lieu of illegal mining/transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. HR68C9009 (Tipper) and challaned by Manpura Police vide Challan No. 0826507 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

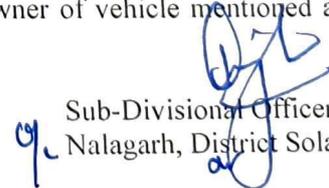
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	M/s Balbir Sons C/o Krishan Kumar r/o Jodhpur P.O. Chikan, Tehsil Kalka	HR68C9009 (Tipper)	₹ 51,48,288/- (More than 25 Lakh)	2021 (Less than 5 yrs.)	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

Endst. No. & Date: A/A

Copy forwarded to M/s Dalbir Sons C/o Krishan Kumar, village Jodhpur, P.O. Chikan, Tehsil Kalka, District Panchkula (HR) reported owner of vehicle mentioned above, for information and necessary action.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024-1416-1417
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Manjit Singh S/o Sh. Narayan Dass,
r/o Handa Khundi, P.O. Manpura,
Tehsil Baddi, Distt. Solan (H.P.).

Subject: Regarding recover Environment Compensation in lieu of illegal mining/
transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. PB12AE 3550 (Tractor) and challaned by Manpura Police vide Challan No. 0826514 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Manjit Singh S/o Sh. Narayan Dass r/o Handa Khundi, P.O. Manpura, Tehsil Baddi	PB12AE 3550 (Tractor)	₹ 5,49,107/- (Less than 25 Lakh)	2016 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

Endst. No. & Date: A/A

Copy forwarded to Sh. Manjeet Singh S/o Narayan Dass r/o Majri, Distt. Rupnagar (PB) reported owner of vehicle mentioned above, for information and necessary action.


Sub-Divisional Officer (C),
Nalagarh, District Solan (H.P).

No.: NLG/SDM/Misc./2024- 1418
Office of Sub-Divisional Officer (C),
Nalagarh, Distt. Solan (H.P).
Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Jagtar S/o Sh. Dev Raj
r/o Chhota Makruna, Tehsil Chamkaur Sahib,
District Rupnagar (PB).

Subject: Regarding recover Environment Compensation in lieu of illegal mining/
transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. PB71A 9005 (Tractor) and challaned by Manpura Police vide Challan No. 0826515 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Jaktar S/o Sh. Dev Raj r/o Chhota Makruna, Tehsil Chamkaur Sahib (PB)	PB71A 9005 (Tractor)	₹ 6,05,000/- (Less than 25 Lakh)	2019 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.

Sub-Divisional Magistrate,
Nalagarh, District Solan (H.P).

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No.: NLG/SDM/Misc./2024-1419-1420
 Office of Sub-Divisional Officer (C),
 Nalagarh, Distt. Solan (H.P).
 Email ID: sdmnalagarh.solan@gmail.com.

Nalagarh, Dated: 20th August, 2024

To

Sh. Jmaldeen S/o Sh. Rakhu Ram
 r/o Handa Khundi, P.O. Manpura,
 Tehsil Baddi, District Solan (H.P).

Subject: Regarding recover Environment Compensation in lieu of illegal mining/
 transporting minor mineral illegally.

On the subject cited above, a letter No. 408/5A dated 13-02-2024 of SHO, Manpura has been received in this office through the office of HP State Pollution Control Board Baddi. From the perusal of said letter it has revealed that you were found to be indulged in illegal mining at Handa Khundi area by using vehicle RC No. HP128822 (Tractor) and challaned by Manpura Police vide Challan No. 0826530 during the year of 2023. To calculate the fines/penalty as per approach-I of notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of HP and in compliance to the orders being passed by Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A. No. 360/2015-NGT titled as National Green Tribunal, Bar Association Vs Verinder Singh, particulars of said vehicle were called from RLA Nalagarh. As per the report and enclosures received from RLA Nalagarh, the fine has been calculated as per said notification which is mentioned as hereunder:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Jmaldeen S/o Sh. Rakhu Ram r/o Handa Khundi, P.O. Manpura, Tehsil Baddi	HP128822 (Tractor)	NA	2014 (More than 10 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, called upon to deposit the fines/penalty mentioned against your name and vehicle within a month of issuance of this notice failing which further action will be taken as per the said notification.


 Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

Endst. No. & Date: A/A

Copy forwarded to Sh. Kunta S/o D/o Rakhu r/o village Handa Kundi, Tehsil Baddi, District Solan (H.P.) reported owner of vehicle mentioned above, for information and necessary action.


 Sub-Divisional Officer (C),
 Nalagarh, District Solan (H.P).

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No. Baddi/SDM/M.A/NGT/2025-1560-61
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II

To

Sh. Avtar, S/o Sh. Prakash Chand
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1435 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tipper bearing Vehicle RC No. HP12T6068, and were challaned by Manpura Police vide Challan No. 0826190 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

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Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar, S/o Sh. Prakash Chand, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper	As stated above (More than 25 lakh)	As stated above	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-1562-1564
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

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Notice II

To

Sh. Harbans, S/o Sh. Gurbaksh
R/o Khol Beli, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1433-1434 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor bearing Vehicle Registration No. PB12AF1076, and were challaned by Manpura Police vide Challan No. 0826196 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Harbans, S/o Sh. Gurbaksh, R/o Khol Beli, P.O Manpura, Tehsil Baddi, District Solan, H.P	PB12AF1076 (Tractor)	₹4,86,607/- (Less than 25 lakh)	2018 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

1. SHO, Manpura for service of the notice and submit compliance report to this office.
2. Sh. Virender, S/o Sh. Dila Ram, R/o Belian, P.O Beli, District Rupnagar (PB) reported owner of vehicle mentioned above, for information and similar necessary action.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P

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Email ID: sdmbaddi.solan@gmail.com.

Dated: 20.09.2025

To

Sh. Avtar Singh, S/o Sh. Prakash Chand,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1432 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tipper bearing Vehicle Registration No. HP10TC0068/21, and were challaned by Manpura Police vide Challan No. 0826197 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar Singh, S/o Sh. Prakash Chand, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper	As Stated above (More than 25 Lakh)	As stated above	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPA
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025- 1567-68
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II

To

Sh. Mohd Yakub, S/o Sh. Roshandeen,
R/o Beli Khol, P.O Manpura,
Tehsil Baddi, Distt. Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1431 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor bearing Vehicle Registration No. A/F, and were challaned by Manpura Police vide Challan No. 0826199 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	135 Make/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Mohd Yakub, S/o Sh. Roshandeen, R/o Beli Khol, P.O Manpura, Tehsil Baddi, Distt. Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


 Dr. Sanjeev Kumar Dhiman, HPAS
 Sub-Divisional Magistrate,
 Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


 Dr. Sanjeev Kumar Dhiman, HPAS
 Sub-Divisional Magistrate,
 Baddi, District Solan (H.P)

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No. Baddi/SDM/M.A/NGT/2025-1569-7-
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025

Notice II

To

Sh. Ram Gopal, S/o Sh. Prakash Chand,
 R/o Handa Kundi, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG-/SDM/Misc./2024-1430 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor bearing Vehicle Registration No. A/F, and were challaned by Manpura Police vide Challan No. 0046266 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

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Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Ram Gopal, S/o Sh. Prakash Chand, R/o Handa Kundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

o/c
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

o/c
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025- 1571-72
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

58 **Notice II**

To

Sh. Ram Nath, S/o Sh. Ratti Ram,
R/o Handa Kundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1429 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor bearing Vehicle Registration No. HP12C7552, and were challaned by Manpura Police vide Challan No. 0046268 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Ram Nath, S/o Sh. Satti Ram, R/o Handa Kundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

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No. Baddi/SDM/M.A/NGT/2025- 1573-74
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

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Notice II

To

Sh. Krishan Lal, S/o Sh. Telu Ram,
R/o Handa Kundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1428 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor bearing Vehicle Registration No. A/F, and were challaned by Manpura Police vide Challan No. 0046269 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	141 Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Krishan Lal, S/o Sh. Telu Ram, R/o Handa Kundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-1575-71
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II

To

Sh. Avtar, S/o Sh. Prakash Chand,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1427 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tipper with RC No. HP12P8323, and were challaned by Manpura Police vide Challan No. 0046271 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar, S/o Sh. Prakash Chand, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper	39,26,925/- (More than 25 Lakh)	2022 (Less than 5 yrs.)	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-1577-78
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II

To

Sh. Raj Kumar, S/o Sh. Sajoo Ram,
R/o Beli Khol, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1426 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

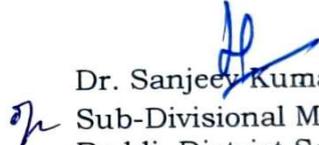
In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with vehicle RC No. A/F, and were challaned by Manpura Police vide Challan No. 0046273 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



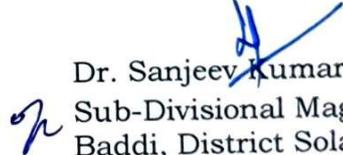
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Raj Kumar, S/o Sh. Sajoo Ram, R/o Beli Khol, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025- 1579-80
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II

To

Sh. Raju, S/o Sh. Najeer Mohd.
R/o Kasambowal, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1425 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with RC No. A/F, and were challaned by Manpura Police vide Challan No. 0046280 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Raju, S/o Sh. Najeer Mohd. R/o Kasambowal, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

o/c
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

o/c
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

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No. Baddi/SDM/M.A/NGT/2025- 1581-82
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20-09-2025

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Notice II

To

Sh. Bir Chand, S/o Sh. Prema,
R/o Beli Khol, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1424 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with RC No. A/F, and were challaned by Manpura Police vide Challan No. 0046283 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	149 Part category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Bir Chand, S/o Sh. Prema, R/o Beli Khol, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

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No. Baddi/SDM/M.A/NGT/2025-1583-84
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II

To

Sh. Radha Krishan, S/o Sh. Paras Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1423 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with RC No. HP12P1855, and were challaned by Manpura Police vide Challan No. 00465286 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Radha Krishan, S/o Sh. Paras Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	HP12P1855 (Tractor)	₹4,33,035/- (Less than 25 lakh)	2022 (Less than 5 yrs.)	₹ 2,00,000/- (Two Lakh. Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-1585-1588
Office of the Sub Divisional Officer (C),
Baddi, District Solan, H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

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Notice II

To

Sh. Manjit Singh, S/o Sh. Narayan Dass,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1421-1422 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

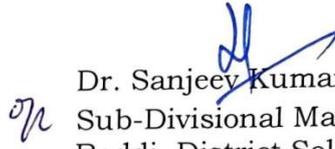
In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with vehicle RC No. PB12AE3550, and were challaned by Manpura Police vide Challan No. 0046293 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



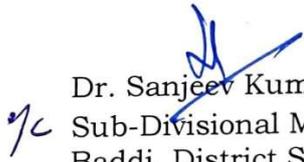
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Manjit Singh, S/o Sh. Narayan Dass, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	PB12AE3550 (Tractor)	₹5,49,107/- (Less than 25 lakh)	2016 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

1. SHO, Manpura for service of the notice and submit compliance report to this office.
2. Sh. Manjeet Singh, S/o Sh. Narayan Dass, R/o Majri, Tehsil & District Rupnagar (PB) reported owner of vehicle mentioned above, for information and necessary action.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-1589-91
Office of the Sub Divisional Officer (C),
Baddi, District Solan, H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

74 **Notice II**

To

Sh. Dinesh Kumar, S/o Sh. Krishan Kumar,
R/o Kasmbhowal Gujran, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1411-1412 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

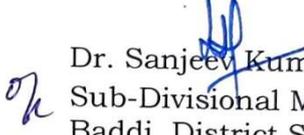
In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tipper with vehicle RC No. HP93A7792, and were challaned by Manpura Police vide Challan No. 0046298 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



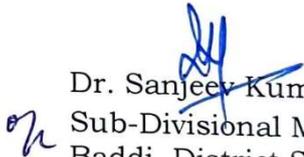
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty per said notification
1	Sh. Dinesh Kumar, S/o Sh. Krishan Kumar, R/o Kasmbhowal Gujran, P.O. Manpura, Tehsil Baddi, District Solan, H.P	HP93A7792 (Tipper)	₹19,88,415/- (Less than 25 lakh)	2022 (Less than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

1. SHO, Manpura for service of the notice and submit compliance report to this office.
2. Sh. Dinesh Kumar, S/o Sh. Krishan Lal, R/o Village Handa Kundi, P.O. Manpura, Tehsil Baddi, District Solan (H.P) reported owner of vehicle mentioned above, for information and necessary action.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated:

To

Sh. Manjit Singh, S/o Sh. Narayan Dass,
R/o Handa Khundi, P.O Manpura, Tehsil Baddi,
Distt. Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1416-1417 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor with vehicle RC No. PB12AE3550, and were challaned by Manpura Police vide Challan No. 0826514 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Manjit Singh, S/o Sh. Narayan Dass, R/o Handa Khundi, P.O. Manpura, Tehsil Baddi, Distt. Solan, H.P.	PB12AE3550 (Tractor)	₹5,49,107/- (Less than 25 lakh)	2016 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P.)

Copy forwarded to:

1. SHO, Manpura for service of the notice and submit compliance report to this office.
2. Manjeet Singh, S/o Narayan Dass, R/o Majri, Distt. Rupnagar (PB) reported owner of vehicle mentioned above, for information and necessary action.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P.)

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No. Baddi/SDM/M.A/NGT/2023-4588-1601
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdbbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II

To

Sh. Jmaldeen, S/o Sh. Rakhu Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1419-1420 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

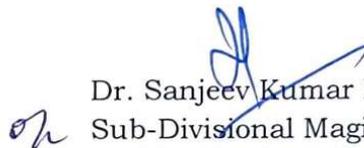
In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor with vehicle RC No. HP128822, and were challaned by Manpura Police vide Challan No. 0826530 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



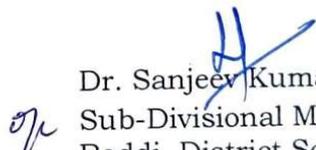
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty per said notification
1	Sh. Jmaldeen, S/o Sh. Rakhu Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	HP128822 (Tractor)	NA	2014 (More than 10 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence..


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

1. SHO, Manpura for service of the notice and submit compliance report to this office.
2. Sh. Kunta, S/D/o Rakhu, R/o Village Handa Kundi, Tehsil Baddi, District Solan, (H.P) reported owner of vehicle mentioned above, for information and necessary action.


Dr. Sanjeev Kumar Dhiman, HPA
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-1602-1603
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

To

Sh. Avtar, S/o Sh. Prakash Chand,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1493 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tipper with RC No. A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:

161

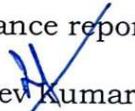
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty per said notification
1	Sh. Avtar Singh, S/o Sh. Prakash Chand, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/Misc./2025-1604-1605
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdm_baddi.solan@gmail.com.
 Dated: 20.09.2025

To

Sh. Raj Kumar, S/o Sh. Jathu Ram,
 R/o Village Malpur, P.O Bhud,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1494 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

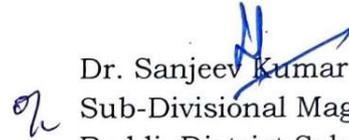
Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper without registration number. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:



163

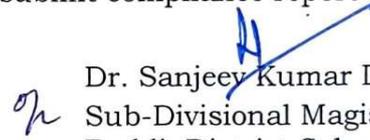
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Raj Kumar, S/o Sh. Jathu Ram, R/o Village Malpur, P.O Bhud, Tehsil Baddi, District Solan, H.P	Tipper	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Baddi for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025 1606-1607
Office of the Sub Divisional Officer(C),
Baddi, District Solan, H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

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Notice II

To

Sh. Jagtar , S/o Sh. Devraj,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1495 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

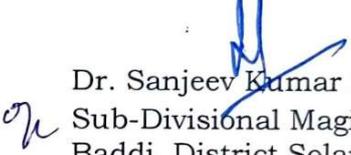
Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed, that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:



165

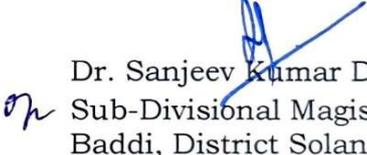
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Jagtar , S/o Sh. Devraj, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

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Notice II

No. Baddi/SDM/M.A/NGT/2025-1608-1609
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

To

Sh. Geeta Ram,S/o Ram Asra,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2935-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1496 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

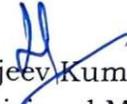
In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Geeta Ram, S/o Ram Asra, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-16/0-161)
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II

To

Sh. Avtar, S/o Sh. Prakash Chand,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1497 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Avtar, S/o Sh. Prakash Chand, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025/170/12-18/13
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

90 Notice II

To

Sh. Chaman Lal, S/o Sh. Sucha Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1498 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

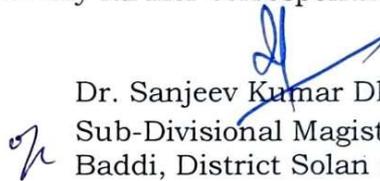
In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tractor without registration number. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of tractor has been assessed as equivalent to the current usual sale price of a new tractor and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:



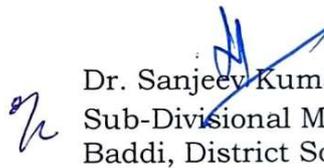
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Chaman Lal, S/o Sh. Sucha Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPA
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025- 1614-1615
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

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Notice II

To

Sh. Avtar, S/o Sh. Dhuna Ram,
R/o Paploha, P.O & Tehsil Kalka,
District Panchkula, (HR)

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

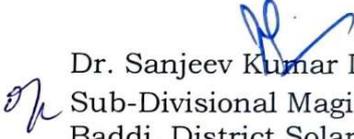
This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1499 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor with vehicle RC No. HR68C3800. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

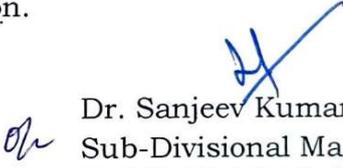
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Avtar, S/o Sh. Ghunna Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	HR68C3800 (Tipper)	53,19,897/- (More than 25 Lakh)	2022	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

M/s JS Choudhary, Prop. Avtar near Goga Madi Paploha, P.O & Tehsil Kalka, District Panchkula, HR reported owner of vehicle mentioned above, for information and necessary action.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-1616-1617
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

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Notice II

To

Sh. Labh Singh, S/o Sh. Lajja Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1500 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tractor without registration number. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of tractor has been assessed as equivalent to the current usual sale price of a new tractor and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Labh Singh, S/o Sh. Lajja Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	175 Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

 Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

 Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

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No. Baddi/SDM/M.A/NGT/2025-1618-1619
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

96 Notice II

To

Sh. Jagtar , S/o Sh. Devraj,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1501 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

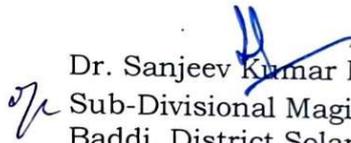
In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:



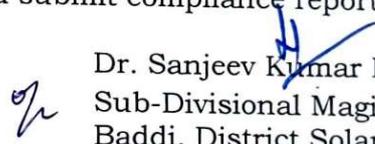
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Jagtar ,S/o Sh. Devraj, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2024-1620-1624
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

98 Notice II

To

Sh. Mustak Mohammad, S/o Sh. Rakha Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

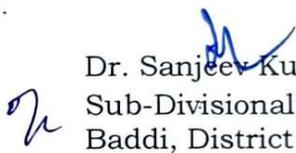
This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1502 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor with vehicle RC No. HP12 8822. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

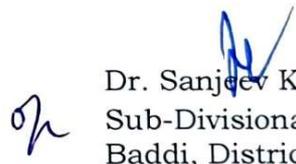
Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/ category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Mustak Mohammad, S/o Sh. Rakha Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	HP 12 8822 (Tipper)	NA	9/2014 (More than 5 yrs but less than 10 yrs.)	₹ 3,00,000/- (Three lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura, for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-1686-87
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 4/10/25

Notice II

To

M/s Balbir Sons, C/o Krishan Kumar,
R/o Jodhpur, P.O Chikan, Tehsil Kalka,
District Panchkula (HR)

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1414-1415 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tipper with vehicle RC No. HR68C9009, and were challaned by Manpura Police vide Challan No. 0826507 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	M/s Balbir Sons, C/o Krishan Kumar, R/o Jodhpur, P.O Chikan, Tehsil Kalka, District Panchkula (HR)	HR68C9009 (Tipper)	₹51,48,288/- (More than 25 lakh)	2021 (Less than 5 yrs.)	₹ 4,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P.)

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P.)

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No. Baddi/SDM/M.A/NGT/2025-
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 4/10/25

To

Sh. Jaktar, S/o Sh. Dev Raj,
R/o Chhota Makruna, Tehsil Chamkaur Sahib,
District Rupnagar (PB)

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1413 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with vehicle RC No. PB71A9005, and were challaned by Manpura Police vide Challan No. 0046299 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Jaktar, S/o Sh. Dev Raj, R/o Chhota Makruna, Tehsil Chamkaur Sahib, District Rupnagar (PB)	PB71A9005 (Tractor)	₹6,05,000/- (Less than 25 lakh)	2019 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P.)

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P.)

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No. Baddi/SDM/M.A/NGT/2025-1579-80
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 4/10/25

104 Notice II

To

Sh. Jagtar, S/o Sh. Dev Raj,
R/o Chhota Makruna, Tehsil Chamkaur Sahib,
District Rupnagar (PB)

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1418 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor with vehicle RC No. PB71A9005, and were challaned by Manpura Police vide Challan No. 0826515 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Jaktar, S/o Sh. Dev Raj, R/o Chhota Makruna, Tehsil Chamkaur Sahib, District Rupnagar (PB)	PB71A9005 (Tractor)	₹6,05,000/- (Less than 25 lakh)	2019 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

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Notice II

No. Baddi/SDM/M.A/NGT/2025-1681-83
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdbmbaddi.solan@gmail.com.
Dated: 4/10/25

To

Sh. Avtar, S/o Sh. Dhuna Ram,
R/o Paploha, P.O & Tehsil Kalka,
District Panchkula, (HR)

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1499 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor with vehicle RC No. HR68C3800. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Avtar, S/o Sh. Ghunna Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	HR68C3800 (Tipper)	53,19,897/- (More than 25 Lakh)	2022	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

1. SHO, Manpura for service of the notice and submit compliance report to this office.
2. M/s JS Choudhary, Prop. Avtar near Goga Madi Paploha, P.O & Tehsil Kalka, District Panchkula, HR reported owner of vehicle mentioned above, for information and necessary action.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

No. Baddi/SDM/M.A/NGT/2025-1560-61
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025



To

Sh. Avtar, S/o Sh. Prakash Chand
 R/o Handa Khundi, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1435 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tipper bearing Vehicle RC No. HP12T6068, and were challaned by Manpura Police vide Challan No. 0826190 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

on the depute Const.
 for service ps

[Signature]
 23/09/25

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar, S/o Sh. Prakash Chand, R/O Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper	As stated above (More than 25 lakh)	As stated above	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Recd
सुनील सिंह
9815510773
23-9-25

श्रीमान जी

जी किंग हल्टी आ वायल दक्षिणपत्ता इन्डिया के नार्थ एंडी
जी किंग आवायल अ मुसमी इन्डिया के नार्थ सुबिन्डिया (सिंह)
की वीगडे, इति वा विरुध पेसी के वादे में प्लेफ गया, जी किंग
इति वा किंग सेवा के प्लेफ

24-9-25
डा. अजय कुमार सिंह
पाना मण्डला

No. Baddi/SDM/M.A/NGT/2024/1562-64
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025



To

Sh. Harbans, S/o Sh. Gurbaksh
 R/o Khol Beli, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1433-1434 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor bearing Vehicle Registration No. PB12AF1076, and were challaned by Manpura Police vide Challan No. 0826196 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

MHC depute Const
 for Service pls.
 23/09/25

[Handwritten signature]

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Harbans, S/o Sh. Gurbaksh, R/o Khol Beli, P.O Manpura, Tehsil Baddi, District Solan, H.P	PB12AF1076 (Tractor)	₹4,86,607/- (Less than 25 lakh)	2018 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

1. SHO, Manpura for service of the notice and submit compliance report to this office.
2. Sh. Virender, S/o Sh. Dila Ram, R/o Belian, P.O Beli, District Rupnagar (PB) reported owner of vehicle mentioned above, for information and similar necessary action.

- sd -
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Received

Harbans Lal

8627623381

श्री आगरवाली
गौरीगढ़ जिला मजिस्ट्रेट
जिला कारागार मजिस्ट्रेट
संज्ञक संख्या 10/2018
दिनांक 24-9-25
श्री. आगरवाली (8627623381)
आगरवाली

No. Baddi/SDM/M.A/NGT/2025-1565-66
 Office of the Sub Divisional Officer (C)
 Baddi, District Solan, H.P.
 Email ID: sdbbaddi.solan@gmail.com
 Dated: 20.09.2025

192



Sh. Avtar Singh, S/o Sh. Prakash Chand,
 R/o Handa Khundi, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1432 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tipper bearing Vehicle Registration No. HP10TC0068/21, and were challaned by Manpura Police vide Challan No. 0826197 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

MHC deputy Const
 for Service pt. dmy
 23/09/25

194

No. Baddi/SDM/M.A/NGT/2025-1517-68
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025

Notice II

To

Sh. Mohd Yakub, S/o Sh. Roshandeen,
 R/o Beli Khol, P.O Manpura,
 Tehsil Baddi, Distt. Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1431 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor bearing Vehicle Registration No. A/F, and were challaned by Manpura Police vide Challan No. 0826199 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

MHC depale const for
 Service pls. 23/09/25 81800

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Ram Gopal, S/o Sh. Prakash Chand, R/o Handa Kundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Received.

सुरिन्दर सिंह
08155 10773

23-9-25

श्रीमान जी

गोपबन्धु धरम जी वरिष्ठ
गोपबन्धु धरम जी वरिष्ठ
की वीरट्टी गाँव का
व/मिन्ड सेवा में पेश है
दस्तावेज संख्या 110
24/9-25

श्री. सुरेन्द्र सिंह 110
श्रीमान धरम

No. Baddi/SDM/M.A/NGT/2025-1571-1572,
Office of the Sub Divisional Officer(C),
Baddi, District Solan, H.P.
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

118 Notice II

198



To

Sh. Ram Nath, S/o Sh. Ratti Ram,
R/o Handa Kundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1429 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor bearing Vehicle Registration No. HP12C7552, and were challaned by Manpura Police vide Challan No. 0046268 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

MHC deputate Const.
for service ps.

[Handwritten signature]
20/09/25

199

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Ram Nath, S/o Sh. Satti Ram, R/o Handa Kundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Received

Ram Nath

9816315236

श्रीमान...

ग) कि... 23-9-2025
मुसम्म...
वारे मेवलाय...
लेस 67
24-9-25

डा. इश्वर सिंह -110
थाना मानपुरा

200

No. Baddi/SDM/M.A/NGT/2025-1573-74
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025

Notice II

To

Sh. Krishan Lal, S/o Sh. Telu Ram,
 R/o Handa Kundi, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1428 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor bearing Vehicle Registration No. A/F, and were challaned by Manpura Police vide Challan No. 0046269 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

MHC deputate Const. for
 Service ps.
 —————
 20/09/25

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Krishan Lal, S/o Sh. Telu Ram, R/o Handa Kundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

श्रीमानजी
जीएसि एकाका वी/सिवा एकाकापना
मंगल के लडि गडि/मुसममी के लडालका के पुत्र
मवन लाल का जीएसि का एक हलर की गडि
कोर वीएसिफ पेसी के वारे के वत लालका
जीएसि वल वीसि सेवा के सेवा हो
24-9-25
डा. इलवार सिंह न०
वासा मानपुरा

Recd
Madan Lal
8091035294
23-9-2

fine/penalty as
er said
ification

No. Baddi/SDM/M.A/NGT/2025-1575-76
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

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Notice II



To

Sh. Avtar, S/o Sh. Prakash Chand,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1427 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tipper with RC No. HP12P8323, and were challaned by Manpura Police vide Challan No. 0046271 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

more deputy Const for
Service ps. 
23/09/25

203

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar, S/o Sh. Prakash Chand, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper	39,26,925/- (More than 25 Lakh)	2022 (Less than 5 yrs.)	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd -
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Received

शुभविन्दु सिंह

9815510773

23-9-25

श्रीमान

गुरु सिंह ए जताली का/मिठा
गुरु सिंह का एक प्रति मा/सुभा
मिठा का मिठाई उचित प्राप्ति के लिए
कोविड काद वासिना सेवा में प्रवेश
24-9-25
डा. अजय सिंह-110
श्रीमान का/मिठा

204

No. Baddi/SDM/M.A/NGT/2025-1577-78
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025

Notice II

To

Sh. Raj Kumar, S/o Sh. Sajoo Ram,
 R/o Beli Khol, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1426 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with vehicle RC No. A/F, and were challaned by Manpura Police vide Challan No. 0046273 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

mnc depute Const. for
 Service ps.
 23/09/25
 PS Manpura

205

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty per said notification
1	Sh. Raj Kumar, S/o Sh. Sajoo Ram, R/o Beli Khol, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

राज कुमार

24-11-25

श्री साबजी जीटिस हजा की तारीख इस्तजावता अमल में लख जाकर जीटिस की एक प्रति गौसमी राज कुमार उपरोक्त को दी गई। जीटिस बाद तारीख सेवा में पेश है।

आ० अतार सिंह

206

No. Baddi/SDM/M.A/NGT/2025-1579-80
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025

Notice II



To

Sh. Raju, S/o Sh. Najeer Mohd.
 R/o Kasambowal, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1425 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with RC No. A/F, and were challaned by Manpura Police vide Challan No. 0046280 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

more for n.a)

Rajju

23/9/25

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Raju, S/o Sh. Najeer Mohd. R/o Kasambowal, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P.)

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P.)

Recd
24/9/25

9816399057

23-9-25

श्रीमानजी,

नोटिस द्या की तामील एसपनापला अमल मे लोडि गरी।
नोटिस की रफ धारी राजू के भाई वगगा के वीगडि अपी।
मन अफने काम से वही काहरे जमा ना। अफने काम से वही काहरे जमा ना।
वही से अफने काम से वही काहरे जमा ना। नोटिस काक तामील अफने काम से वही काहरे जमा ना।

24-9-25
आ. 8/11/25
वाजा. मानपुरा

No. Baddi/SDM/M.A/NGT/2025-1581-82
Office of the Sub Divisional Officer (C),
Baddi, District Solan, H.P.
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20-09-2025

128

Notice II



Sh. Bir Chand, S/o Sh. Prema,
R/o Beli Khol, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1424 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with RC No. A/F, and were challaned by Manpura Police vide Challan No. 0046283 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

mtec for N.A.
Arun
23/9/25

(Handwritten signature)

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Make/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Bir Chand, S/o Sh. Prema, R/o Beli Khol, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

- sd -
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Received 8091600054

Bir Chand

श्रीमान जी,
गौरिस हजा की वाकील एम्पायर्स अफिस में
गई। नीचे की एक प्रति मीसम्बी श्रीचन्द की दी गई।
अब वाकील के साथ ही अज्ञात (ज्यादातर नीचे के
वाकील के साथ में प्रेषित है।

Adm
110
P.S. Manpura
मुख्य एम्पायर्स अफिस
24-9-25

Fine
per

130

No. Baddi/SDM/M.A/NGT/2025-21583-84
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II



Sh. Radha Krishan, S/o Sh. Paras Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1423 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with RC No. HP12P1855, and were challaned by Manpura Police vide Challan No. 00465286 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

more for N.A.

[Signature]
23/9/25

[Signature]

211

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty per said notification
1	Sh. Radha Krishan, S/o Sh. Paras Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	HP12P1855 (Tractor)	₹4,33,035/- (Less than 25 lakh)	2022 (Less than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


 Dr. Sanjeev Kumar Dhiman, HPAS
 Sub-Divisional Magistrate,
 Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
 Dr. Sanjeev Kumar Dhiman, HPAS
 Sub-Divisional Magistrate,
 Baddi, District Solan (H.P)

Received


 8628807530

श्रीमान् श्री. राजेश कुमार शर्मा, जिला प्रमुख, जिला कार्यालय, बड्डी, जिला सोलन, हि.प्र.
 को ध्यानपूर्वक सूचित किया जाता है कि उपरोक्त सूची में दर्शाया गया है कि
 आपकी कार्यालय में जिला प्रमुख के कार्यालय में जिला कार्यालय, बड्डी, जिला सोलन, हि.प्र.
 में जिला प्रमुख के कार्यालय में जिला कार्यालय, बड्डी, जिला सोलन, हि.प्र.
 में जिला प्रमुख के कार्यालय में जिला कार्यालय, बड्डी, जिला सोलन, हि.प्र.
 में जिला प्रमुख के कार्यालय में जिला कार्यालय, बड्डी, जिला सोलन, हि.प्र.

श्री. राजेश कुमार शर्मा
 जिला प्रमुख

212

No. Baddi/SDM/M.A/NGT/2025-1585-88
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025

Notice II

To

Sh. Manjit Singh, S/o Sh. Narayan Dass,
 R/o Handa Khundi, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1421-1422 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tractor with vehicle RC No. PB12AE3550, and were challaned by Manpura Police vide Challan No. 0046293 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

more for M.A

duty done

23/9/25

213

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Manjit Singh, S/o Sh. Narayan Dass, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	PB12AE3550 (Tractor)	₹5,49,107/- (Less than 25 lakh)	2016 (More than 5 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

1. SHO, Manpura for service of the notice and submit compliance report to this office.
2. Sh. Manjeet Singh, S/o Sh. Narayan Dass, R/o Majri, Tehsil & District Rupnagar (PB) reported owner of vehicle mentioned above, for information and necessary action.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Recd
Manjeet Singh

M. 80910-00098

श्री मन्जरी

गौरी सिंह द्वारा (क) वासिल (क) एकावत (क) अमल के लिये गौरी सिंह
के सम्पत्ति मन्जरी (सिंह) गौरी सिंह का एक प्रति दी गई है
वासिल के लिये के लिये के लिये गौरी सिंह का एक प्रति दी गई है
के लिये के लिये के लिये के लिये गौरी सिंह का एक प्रति दी गई है

24-4-25

श्री. शिवराज सिंह - 110
पाना मन्जरी

No. Baddi/SDM/M.A/NGT/2025-1589-91
Office of the Sub Divisional Officer (C),
Baddi, District Solan, H.P.
Email ID: sdbbaddi.solan@gmail.com.
Dated: 20.09.2025

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Notice II

214

To

Sh. Dinesh Kumar, S/o Sh. Krishan Kumar,
R/o Kasmbhowal Gujran, P.O Manpura,
Tehsil Baddi, District Solan, H.P



Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1411-1412 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tipper with vehicle RC No. HP93A7792, and were challaned by Manpura Police vide Challan No. 0046298 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

mrc for n.a

20/9/25

216

136

Notice II

No. Baddi/SDM/M.A/NGT/2025-1595-1597
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025



To

Sh. Manjit Singh, S/o Sh. Narayan Dass,
 R/o Handa Khundi, P.O Manpura, Tehsil Baddi,
 Distt. Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1416-1417 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor with vehicle RC No. PB12AE3550, and were challaned by Manpura Police vide Challan No. 0826514 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below: *

MHC for M.A

Amjeet Singh
 23/09/25

218

138

No. Baddi/SDM/M.A/NGT/2025- 1599-1601
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

Notice II

To

Sh. Jmaldeen, S/o Sh. Rakhu Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P



Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1419-1420 dated 20.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor with vehicle RC No. HP128822, and were challaned by Manpura Police vide Challan No. 0826530 during the year of 2023. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

more for M.A.

[Handwritten signature]

23/9/25

[Handwritten signature]

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty per said notification
1	Sh. Jmaldeen, S/o Sh. Rakhu Ram. R/o Handa Khundi. P.O Manpura, Tehsil Baddi, District Solan, H.P	HP128822 (Tractor)	NA	2014 (More than 10 yrs.)	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

1. SHO, Manpura for service of the notice and submit compliance report to this office.
2. Sh. Kunta, S/D/o Rakhu, R/o Village Handa Kundi, Tehsil Baddi, District Solan, (H.P) reported owner of vehicle mentioned above, for information and necessary action.

- Sd -
Dr. Sanjeev Kumar Dhiman, HPA
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Received

जमालु दिन

8091278047

23/09-2025

श्रीमान...

गौरीधर धर्माला व जमालु मण्डलापत शिमला
में लॉडगुडि मुसुममी लमालफिन वीजरीटि
मण्डलापत शिमला वीजरीटि गौरीधर धर्माला वीजरीटि
वारे मेवतपा गणपान) डिम व कृला मिल संषा के फेसा २१

249-25
शा. 8 बलार (मिटे -115
ग्याना-गानपुया

Fine/penalty
as per said
notification

No. Baddi/SDM/M.A/NGT/2023-1604-1605
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

140 Notice II

To

Sh. Raj Kumar, S/o Sh. Jathu Ram,
R/o Village Malpur, P.O Bhud,
Tehsil Baddi, District Solan, H.P

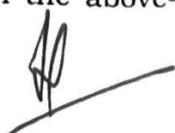
3506) SB
23-09-25

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1494 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper without registration number. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:



Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Raj Kumar, S/o Sh. Jathu Ram, R/o Village Malpur, P.O Bhud, Tehsil Baddi, District Solan, H.P	Tipper	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

✓ SHO, Baddi for service of the notice and submit compliance report to this office.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Received
82199
00364

समीक्षा जी,

समस्त दंडों की तालिका कसबाई गई जिसकी एक प्रत
राजकुमार को दी गई तथा उसे पेशी तिथि वारे सूचित
किया गया रिपोर्ट बाव तालिका सेवा में प्रेषित है।

Paush

5/11

Return after service

MC Baddi

गा प 34 P83
2-10-2025

id
enalty
cation

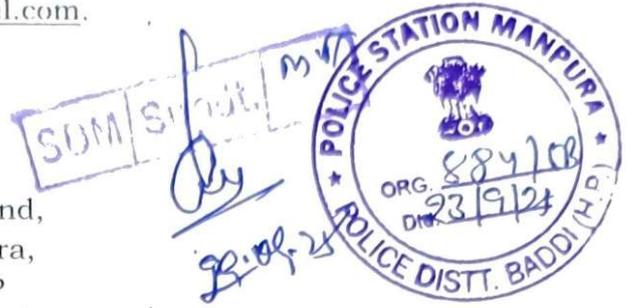
No. Baddi/SDM/M.A/NGT/2025/1602-1603
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

142

Notice II

To

Sh. Avtar, S/o Sh. Prakash Chand,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P



Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1493 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a Tipper with RC No. A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:

MHC for N.A.
Avtar
23/9/25

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1	Sh. Avtar Singh, S/o Sh. Prakash Chand, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Recd
गुरविलर सिंह
9815510773

23-9-25

श्रीमान जी
जीएस एम की नासिल एमएसएल/कम्प्लेक्स बाड़ी गरी। मजिस्ट्रेट
का रकम प्रति मीसमकी अवतारे एह के नाहिए गुं अकिलर सिंह
की जीएसएल बाहिए नासिल देसीके वरि म वलाया गला व/एस वरु
नासिल एवकके देस हय

24-9-25
श्री. गुरविलर सिंह 110
पाना मण्डल

Fine / penalty
as per
notification

No. Baddi/SDM/M.A/NGT/2025-1606-1607
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

144

Notice II

224

To

Sh. Jagtar , S/o Sh. Devraj,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P



Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1495 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:

MHE for N.A.
Duryanshu
23/9/25

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Jagtar , S/o Sh. Devraj, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Recd
7807850052

20/9/25

23-9-25

श्रीमान...

गौलिम दल की वसुली...
गौलिम दल की वसुली...
गौलिम दल की वसुली...
गौलिम दल की वसुली...

24-9-25
डा. राजेश कुमार
श्रीमान...

No. Baddi/SDM/M.A/NGT/2025/1008-1609
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdbbaddi.solan@gmail.com.
Dated: 20.09.2025

146 Notice II



To

Sh. Geeta Ram,S/o Ram Asra,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1496 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:

227

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine, penalty as per said notification
1.	Sh. Geeta Ram, S/o Ram Asra, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tipper (A/F)	NA	NA	₹ 4,00,000/- (Four Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sdr
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

7807850057
Recd
20/12

23-9-25

श्रीमान...

गौरेस दलाना ना/अन सुसज्जितता के अन्तर्गत में लगे गये
सम्बन्धी शिकायतों के आदेशों के अन्तर्गत में लगे गये प्रतिक्रिया की गई
है। (सर्वेक्षण के बाद में लगे गये) गौरेस दलाना के अन्तर्गत में लगे गये

24-9-25

श्री. श्वेतर सिंह-110
व्यक्ति मानपुरा

228

No. Baddi/SDM/M.A/NGT/2025-1670-1611
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025

Notice II



To
 Sh. Avtar, S/o Sh. Prakash Chand,
 R/o Handa Khundi, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1497 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:

MHC for N.A.

(Signature)

23/9/25

No. Baddi/SDM/M.A/NGT/2024-230/1613
Office of the Sub Divisional Officer(C),
Baddi, District Solan ,H.P
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

150

Notice II

To

Sh. Chaman Lal, S/o Sh. Sucha Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P



Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1498 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tractor without registration number. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of tractor has been assessed as equivalent to the current usual sale price of a new tractor and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:

more for N.A.

[Handwritten signature]
23/9/25

[Handwritten mark]

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Chaman Lal, S/o Sh. Sucha Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPA
Sub-Divisional Magistrate,
Baddi, District Solan (H.P)

Received
यह नोटिस

9317929378

श्रीमान जी
नोटिस प्राप्त हुआ है। नोटिस में उल्लिखित शर्तों का पालन करने के लिए आवश्यक कदम उठाए जा रहे हैं।
नोटिस में उल्लिखित शर्तों का पालन करने के लिए आवश्यक कदम उठाए जा रहे हैं।
नोटिस में उल्लिखित शर्तों का पालन करने के लिए आवश्यक कदम उठाए जा रहे हैं।

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श्री. व. व. व. श्री.

No. Baddi/SDM/M.A/NGT/2025-1616-1617
Office of the Sub Divisional Officer (C),
Baddi, District Solan, H.P.
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

152 Notice II



To

Sh. Labh Singh, S/o Sh. Lajja Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1500 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tractor without registration number. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of tractor has been assessed as equivalent to the current usual sale price of a new tractor and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:

MHC for N.A.

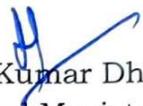
Signature

2379/25

Signature

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Labh Singh, S/o Sh. Lajja Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	Tractor (A/F)	NA	NA	₹ 2,00,000/- (Two Lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.


 Dr. Sanjeev Kumar Dhiman, HPAS
 Sub-Divisional Magistrate,
 Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
 Dr. Sanjeev Kumar Dhiman, HPAS
 Sub-Divisional Magistrate,
 Baddi, District Solan (H.P)

Received

Labh Singh

6230868913

23-9-25

श्रीमानजी

गौरी सिंह द्वारा की गई शिकायत पर जांच के बाद पता चला कि गाड़ी का रजिस्ट्रेशन नही है। गाड़ी का मालिक श्री लब्ध सिंह है। गाड़ी का मालिक श्री लब्ध सिंह को गाड़ी का रजिस्ट्रेशन करवाने के लिए 7 दिनों के अंदर गाड़ी का रजिस्ट्रेशन करवाने के लिए सूचित किया जा रहा है।

24-9-25
 श्री. राजेश कुमार
 जिला-मण्डली

234

No. Baddi/SDM/M.A/NGT/2025-1618-1619
 Office of the Sub Divisional Officer(C),
 Baddi, District Solan ,H.P
 Email ID: sdmbaddi.solan@gmail.com.
 Dated: 20.09.2025

Notice II



To

Sh. Jagtar , S/o Sh. Devraj,
 R/o Handa Khundi, P.O Manpura,
 Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and letter No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1501 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub Divisional Officer (C), Nalagarh, it has been revealed that you were found to be indulged in illegal mining at Handa Khundi area by using Tipper bearing registration number A/F. Since, the required vehicle details/information has not been made/are not available, therefore, the sale price of Tipper has been assessed as equivalent to the current usual sale price of a new tipper (HGV) and the environmental compensation has been calculated accordingly, in line with the above-mentioned notification detailed as hereunder:

MHE for a.i.a

20/9/25

23/9/25

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s per
ification

No. Baddi/SDM/M.A/NGT/2024-2936 1620-1621
Office of the Sub Divisional Officer (C),
Baddi, District Solan, H.P.
Email ID: sdmbaddi.solan@gmail.com.
Dated: 20.09.2025

156 **Notice II**



To

Sh. Mustak Mohammad, S/o Sh. Rakha Ram,
R/o Handa Khundi, P.O Manpura,
Tehsil Baddi, District Solan, H.P

Subject: Notice regarding recovering Environment Compensation in lieu of illegal mining/transporting mining mineral illegally

This is with reference to the letter No. PCB/RO Baddi/NGT File/2024-2936-37 dated 24.07.2025 received from the office of the Chief Environmental Engineer, HPSPCB Baddi, letter No. Udyog-/SLN/MM/NGT/O.A 563/2023-1358 received from the office of the Mining Officer Solan dated 04.08.2025 regarding M.A No. 81/2025 in O.A No. 563/2023 and news item titled "MLA apprised of losses due to illegal mining in Doon Assembly Segment" appearing in Dainik Tribune dated 08.09.2023 and No. SDM/NLG/Misc./2025-347 dated 12.03.2025 vide which the case files of illegal mining have been transferred to the office of the Sub Divisional Officer (C), Baddi wherein vide letter No. NLG/SDM/Misc./2024-1502 dated 27.08.2024, notice had been issued to you to deposit the fines/penalty imposed upon one month of the issuance of said notice. However, till date, neither have you approached the office of the SDM, Nalagarh/Baddi, nor have you deposited the environmental compensation/fine/penalty imposed upon you.

In this connection, a last opportunity is being given to you to deposit fines/penalty mentioned below. Consequently, failure to comply within seven (07) days of the receipt of this notice will result in further action for recovery of the said amount in accordance with the provisions of the notification No. STE-E(5)-2/2021 dated 18-08-2022 of ACS (Env. Sci. & Tech.) to the Govt. of H.P, empowering the Sub-Divisional Magistrate to take necessary steps for recovery.

Furthermore, as per the report and enclosures received from the office of the Sub-Divisional Officer (C), Nalagarh, it has been revealed that you were involved in illegal mining activities at Handa Khundi area, using a tractor with vehicle RC No. HP12 8822. The environmental compensation has been assessed accordingly, based on the aforementioned notification, as detailed below:

mac for a.a. 
23/9/25
23/9/25

Sr. No.	Name of Person	Vehicle No. & Type of vehicle	Price/ category of vehicle	Year	Fine/penalty as per said notification
1.	Sh. Mustak Mohammad, S/o Sh. Rakha Ram, R/o Handa Khundi, P.O Manpura, Tehsil Baddi, District Solan, H.P	HP 12 8822 (Tipper)	NA	9/2014 (More than 5 yrs but less than 10 yrs.)	₹ 3,00,000/- (Three lakh Rupees)

You are, therefore, once again directed to deposit the imposed fines/penalty within 07 days of the receipt of this notice in the nodal account No. 3383000100185992 with IFSC Code- PUNB0338300 at Punjab National Bank, near lift, Shimla in the name of Director, Department of Environment Science & Technology, failing which, strict action will be initiated without any further correspondence.

Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate,
Baddi, District Solan (H.P).

Copy forwarded to:

SHO, Manpura for service of the notice and submit compliance report to this office.

-sd-
Dr. Sanjeev Kumar Dhiman, HPAS
Sub-Divisional Magistrate;
Baddi, District Solan (H.P)

Recd

मुद्रांक

80912 78047

23/09-2025

श्रीमानजी

गौरव स्वामीजी (मिल) द्वारा कृपया उपरोक्त नोटिस प्राप्त होने पर तुरंत कार्रवाई करके नोटिस में उल्लिखित अंशों का भुगतान सुझावों की गई शर्तों के अंतर्गत किया गया। नोटिस प्राप्त होने के बाद तुरंत कार्रवाई के लिए कृपया ध्यान दें।

डा. अरुण कुमार सिंह +10
व्यक्तिगत

IN THE COURT OF HONBLE NATIONAL GREEN TRIBUNAL DELHI
SUA - 563/2023 - MA - 81/2025
SUA/Appeal No. JURISDICTION OF 201

In re:-
NEWS ITEM TITLED 'MLA APPRISED OF LOSSES DUE TO
ILLEGAL MINING IN DOON Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)
ASSEMBLY SEGMENT APPEARING IN DAINIK TRIBUNE
VERSUS DATED - 08.09.2023

Defendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we SANJAY K. DHIMAN, PRESENTLY POSTED AS
SDM, BADDI, DISTRICT SOLAN - H.P.

The above named... RESPONDENT NO. 2

do hereby appoint
ANIL JARYAL, ADV - 013587/16
Ch: 109, Block-03, DHC # 9871277207.
(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 08/10/2023 201 Accepted subject to the terms of the fees.

Advocate
ANIL JARYAL
013587/16

Sub-Division Magistrate
Baddi Distt. Solan (H.P.)
Signed in My Presence. The Client



Client